

introduce it into the school, polytechnic system, so that when graduates emerge either from polytechnics or engineering colleges, since the syllabi is prepared in collaboration with the industry, they can be easily absorbed and the employability can become better. This is the only way through which we can workout the on absorption. But, we have no system of actually monitoring every institution and it will be only impracticable.

SHRI TIRUCHI SIVA: We can lay down some norms.

MR. CHAIRMAN: Would there be engineering degrees in this?

SHRI KAPIL SIBAL: Yes, Sir.

Sir, we are going to have B.Sc. (Vocational Engineering) and in the CBSC System we are going to have Class XII (Academic) and Class XII (Vocational), so that the child can decide, at any given point in time, in Class XI and XII, not IX and X, as to which area he wanted to opt. And, there are about 150 courses in automobile engineering. So, he can choose any particular line and he can get himself absorbed into the sector. We launch this scheme, hopefully, during the course of this year, but certainly by next year.

MR. CHAIRMAN: Now, Question No. 83. ...*(Interruptions)*...

श्री प्रकाश जावडेकर: सर, मेरा एक व्यवस्था का प्रश्न है।...*(व्यवधान)*...

श्री नरेश चन्द्र अग्रवाल: सर, मुझे भी एक प्रश्न पूछना था।

श्री सभापति: नरेश जी, तीन सवाल हो गए हैं।

श्री नरेश चन्द्र अग्रवाल: सर, यह बहुत जिम्मेदारी का सवाल है। उत्तर प्रदेश में...*(व्यवधान)*...

श्री सभापति: नरेश जी, प्लीज़... तीन सप्लीमेंटरी ही होंगे।

Please go ahead.

Coach factory at Kanjikode, Kerala

*83. SHRI T.K. RANGARAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether land acquisition for the proposed coach factory at Kanjikode in Kerala has been completed;

(b) if so, whether the land has since been handed over to the Railways;

(c) if so, the details thereof alongwith the total land handed over;

(d) whether work on the project has commenced;

(e) if so, the details thereof; and

(f) the details of funds allocated and released for the project, so far?

THE MINISTER OF RAILWAYS (SHRI DINESH TRIVEDI): (a) to (f) A Statement is laid on the Table of the House.

Statement

(a) Land is to be acquired by Government of Kerala and offered on lease to Indian Railways.

(b) No, Sir.

(c) Does not arise.

(d) No, Sir.

(e) Does not arise.

(f) Does not arise.

SHRI T.K. RANGARAJAN: Sir, I think, the answer to my two questions, part 'a' and part 'b', is not factually correct. The reply says, "Land is to be acquired by the Government of Kerala and offered on lease to Indian Railways". We need your protection, Sir. The Government of Kerala has already acquired 460 acres of land and has handed over the same to the Ministry of Railways on lease basis. Have you started the work there? The Government of Kerala has already acquired 460 acres of land. It has been handed over to the Railways.

MR. CHAIRMAN: Just one minute. Let's hear the hon. Minister.

SHRI DINESH TRIVEDI: Sir, I have a letter from the hon. Chief Minister of Kerala. The letter is very clear — if you want I can quote — that the Government agrees to provide the required land on a long-term lease of 90 years. So, there is no problem as far as availability of land is concerned. There are no issues involved as far as those things are concerned. But, within the Railways, there is a system. This letter is of 28th February. There is a system within the Railways. We have to decide on PPP whether we are going with the private sector or we are going with a public sector undertaking. After that we will have to prepare a Cabinet note, which is under process. Then, it has to come back to Parliament because the investment is of more than rupees four hundred and thirty crores. So, all these processes are in place. There is no problem as far as State Government's offering us the land is concerned. They have also said that if it was public sector undertaking, then, they are going to give us at 4 per cent, and if it was a private, then, they are going to give us at 8 per cent. So, there is no disagreement; there is no quarrel. We are quite satisfied and happy.

MR. CHAIRMAN: Second supplementary please.

SHRI T.K. RANGARAJAN: But when will you start the work? When will you complete the work? You had to start work in February. Now, it is August.

SHRI DINESH TRIVEDI: Sir, we have not started the work. I have just explained, and I will repeat. All this process takes a little while because this is a transparent process. This is a democracy. We have got to have committees in place. The experts will tell us about the quality of coaches, the number of coaches, the financial implications of coaches. All these things are required. Then, we have to go to the Cabinet. And, I have mentioned in the answer that the Cabinet note is under process. ...*(Interruptions)*...

MR. CHAIRMAN: You have already put your two questions. ...*(Interruptions)*...

SHRI T.K. RANGARAJAN: Have you taken 460 acres of land? ...*(Interruptions)*...

MR. CHAIRMAN: He has already answered that. ...*(Interruptions)*...

SHRI T.K. RANGARAJAN: Sir, he has not answered my question. ...*(Interruptions)*...

SHRI DINESH TRIVEDI: We have not taken it, but the Government of Kerala has offered.

श्री प्रकाश जावडेकर: सर, मेरा पहला प्रश्न व्यवस्था का ही मुद्दा है कि जब ये कह रहे हैं...*(व्यवधान)*...

SHRI RAJIV PRATAP RUDY: Sir, this is point of order, not the question. ...*(Interruptions)*...

MR. CHAIRMAN: No; no. This is not point of order. This is supplementary. ...*(Interruptions)*...

SHRI PRAKASH JAVADEKAR: The land is to be acquired by the Government of Kerala. ...*(Interruptions)*... अभी मंत्री जी ने कहा कि the land is already acquired and offered.

SHRI DINESH TRIVEDI: I did not say 'acquired'.

SHRI PRAKASH JAVADEKAR: No; no. I would like to know whether the Government of Kerala has acquired the land or has offered the land. ...*(Interruptions)*...

SHRI DINESH TRIVEDI: Offered. ...*(Interruptions)*...

श्री प्रकाश जावडेकर: सर, वही तो मुद्दा है।...*(व्यवधान)*...

MR. CHAIRMAN: Please sit down.

श्री प्रकाश जावडेकर: सर, असली मुद्दा वही है।...*(व्यवधान)*... सर, यह क्या तरीका है?...*(व्यवधान)*...

MR. CHAIRMAN: Mr. Rajeev, please resume your seat...*(Interruptions)*... Mr. Rangarajan, your question has been answered. ...*(Interruptions)*... Now, Mr. Javadekar, please ask your question. ...*(Interruptions)*...

SHRI PRAKASH JAVADEKAR: I am asking my question, Sir. When the Ministry has got the definite information about the project and the status of the land, why does that not reflect in the answer given? Because आरटीआई में कोई भी आम आदमी पूछता है, तो उसको सही जवाब मिलता है

और पार्लियामेंट के मेम्बर्स यहां सवाल पूछ रहे हैं, तो उनको मंत्री जी क्यों नहीं सही जवाब देते हैं? यही मेरा क्वेश्चन है, आप उत्तर दें या ये उत्तर दें।

SHRI DINESH TRIVEDI: Sir, I don't think that there is any confusion. I have also read out the letter by the hon. Chief Minister of the Government of Kerala. I, personally, don't see any confusion. Tell me where is the confusion. If you listen carefully, I will read out the letter. This letter is dated 20th February. It says, "I invite your attention to the reference cited so and so at the rail coach factory at Palghat is executed through a joint venture with any other party including private sector. The State Government agrees to provide the required land on a long-term lease of 90 years to the Ministry of Railways. The lease rent is eight per cent at the market value of the land per annum to Kerala Government, to be revised every 10 years after recommendation in the lease. The Ministry of Railways will, in turn, be free to sub-lease its joint venture for execution of the project." Sir, we are thankful to the Government of Kerala. I personally feel that there is no confusion involved at all.

PROF. P.J. KURIEN: Sir, it is mentioned in the reply given by the hon. Minister that the land is to be acquired and offered. But, while reading out the letter, he said that the Government has offered the land. That means you have not taken possession of the land. That means, there is a delay. Sir, my point is that the announcement of this Railway coach factory was made more than four years back. So, it has been pending for the last four years. So, what is the reason for this much of delay? You said about transparency, discussion and everything, but do you need four years to start a project? I am not blaming you, your Ministry, your predecessor, whoever it is. Why do you need four years to start a project? If you go this way, when will you start? When will you be able to complete the project? By the time you start, again, there will be price escalation. You will have to revise the estimates. Therefore, will you give an assurance by what time it will be started and within what period it will be completed? That is what I want to know.

SHRI DINESH TRIVEDI: I totally and fully agree with my hon. colleague. I can, with all responsibility under my command, tell you that I will not tolerate any delay in any area. For my side, it is going to happen. If I can do it today, I will do it today. In the sense of the word, I will not tolerate any delay, but, at the same time, I must also tell you that there have been a lot of questions regarding safety. I will not delay; I will not compromise with the safety and the interest of the railways. ...*(Interruptions)*...

MR. CHAIRMAN: That is enough. ...*(Interruptions)*... Shri Achutan. ...*(Interruptions)*... Please, Mr. Rajeeve, allow Mr. Achutan to ask his question. ...*(Interruptions)*...

SHRI P. RAJEEVE: We want the project. ...*(Interruptions)*... Whether the Government is ready to give an assurance. ...*(Interruptions)*...

MR. CHAIRMAN: Mr. Rangarajan, you have got the answer. Please ...*(Interruptions)*...

SHRI P. RAJEEVE: This is not the right way of replying. ...*(Interruptions)*...

SHRI DINESH TRIVEDI: Sir, I must tell my hon. colleague...*(Interruptions)*...

MR. CHAIRMAN: Please, resume your place. ...*(Interruptions)*...

SHRI P. RAJEEVE: Have you ever...*(Interruptions)*...

MR. CHAIRMAN: Mr. Rajeeve, you cannot interfere like this. ...*(Interruptions)*... Mr. Achuthan, please.

SHRI PRASANTA CHATTERJEE: He has made a general statement. ...*(Interruptions)*...

MR. CHAIRMAN: Let the question be asked, please.

SHRI M.P. ACHUTHAN: Sir, during the discussion on the Railway Budget last time, we had raised the issue and the then Railway Minister had stated in this House that land had been acquired by the State Government but the Railways had not taken it over. Now, here, in the reply it is stated that the land is yet to be acquired. It is a factual error and is misleading. It is pending for the last four years. The Minister has not been able to give an assurance to the House about when work would be started and land taken over. What is the reason for not taking over the land yet?

SHRI DINESH TRIVEDI: May I clarify? Sir, although the answer is laid on the Table of the House, I think it is important for me to read the answer. If you permit me, Sir, I would like to read the answer. Things would be clear once I do that.

SHRI P. RAJEEVE: There are many other letters. He is reading only one letter. ...*(Interruptions)*...

MR. CHAIRMAN: Please, Mr. Rajeeve. ...*(Interruptions)*... No cross-talking, please.

SHRI DINESH TRIVEDI: Please listen to the answer. Sir, I submit, part (a) of the answer reads, "The land for the factory was to be given free of cost as per the earlier commitment of Government of Kerala." Earlier they had committed to give the land to the Railways free of cost. Then they changed stance. "Government of Kerala later requested to consider the cost of the land as the State's equity in the venture and have subsequently informed the terms and conditions under which the land required for this project will be made available to the Railways. Ministry of Railways is committed to setting up of a Rail Coach Factory at Palghat, as brought out in the Railway Budget, 2011-12, after sorting out the pending issues at the earliest." And you have changed the pending issues. The Government of Kerala wanted to give it free. After that...*(Interruptions)*...

SHRI P. RAJEEVE: It is not there in the...*(Interruptions)*...

MR. CHAIRMAN: May I request restraint? ...*(Interruptions)*...

SHRI K.N. BALAGOPAL: Sir, the Government of Kerala was ready to give 1000 acres of land to the Railways for free and under the PPP...*(Interruptions)*...

MR. CHAIRMAN: Can we move on to the next question, please? ...*(Interruptions)*...

SHRI K.N. BALAGOPAL: During the Budget Speech, the hon. Minister had promised...*(Interruptions)*...

SHRI P. RAJEEVE: Sir, you must give us protection. ...*(Interruptions)*...

MR. CHAIRMAN: If there is a factual inaccuracy, you may please take it up. ...*(Interruptions)*...

SHRI K.N. BALAGOPAL: Sir, Kerala is being discriminated against....*(Interruptions)*...

SHRI P. RAJEEVE: Sir, we seek your protection. ...*(Interruptions)*...

MR. CHAIRMAN: Please, resume your place. Question no. 84. ...*(Interruptions)*...

महाराष्ट्र में एम.एफ.सी. और बजट होटल

*84. श्री ईश्वरलाल शंकरलाल जैन: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार महाराष्ट्र में मल्टी फंक्शनल कॉम्प्लेक्स (एम.एफ.सी.) और बजट होटल स्थापित करने का विचार रखती है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) महाराष्ट्र में ऐसे एम.एफ.सी. और बजट होटलों की शहरवार और क्षेत्रवार संख्या कितनी-कितनी है?

रेल मंत्री (श्री दिनेश त्रिवेदी): (क) से (ग) एक विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग) महाराष्ट्र में बहुकार्यात्मक परिसरों के विकास के लिए ग्यारह स्टेशनों यथा, हजूर साहिब नांडेड, मनमाड, नासिक रोड, शिरडी, औरंगाबाद, गोंदिया, लोकमान्य तिलक टर्मिनस, मिरज, शेगांव, वसई रोड और वर्धा का चयन किया गया है। बहुकार्यात्मक परिसर के एक भाग के रूप में बजट होटल की व्यवस्था इसकी बाजार की संभावनाओं के अनुसार किये जाने की योजना है।

MFCs and budget hotels in Maharashtra

†*84. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government proposes to establish Multi-Functional Complexes (MFCs) and budget hotels in Maharashtra;

†Original notice of the question was received in Hindi.